

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A.No.756/96.

Date of Judgement : 22.7.1996.

Between

A.Chandramouli

... Applicant

And

1. The Sub Divl. Officer,
Telecommunications,
Peddapalli.

2. The Telecom. District
Manager,
Karimnagar.

3. The Chief General Manager,
Telecommunications,
Doorsanchar Bhavan,
Hyderabad. ... Respondents

Counsel for the Applicant ... Shri K.Venkateswara Rao

Counsel for the Respondents.. Shri K.Bhaskar Rao Q
CGSC

mp

C O R A M

Hon'ble Shri Justice M.G.Chaudhari : Vice-Chairman

Hon'ble Shri H.Rajendra Prasad : Member(A)

Judgement

(Oral Order as per Hon'ble Shri Justice M.G.Chaudhari,
Vice-Chairman)

The applicant was engaged as a Casual Mazdoor from 15.11.85 to 31.3.87. It is after nearly 9 years that the applicant has approached the Tribunal with a request to direct the respondents to re-engage him.

2. We see no legal ground to entertain the request. However a grievance is made that the applicant has made a request for re-engagement to the Telecom. District Engineer, Karimnagar on 12.1.95 but no reply has been given to him. We are of the opinion that it is desirable that the said

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W.M

authorities consider the request of the applicant in the light of prevailing rules and replies him so that he knows his position finally.

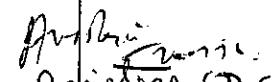
3. Hence, with a direction to the Telecom. District Engineer, Karimnagar to consider the request of the applicant dt. 12.1.95 (Annexure A-IV) and to reply the applicant the O.A. is disposed of.


(H. Rajendra Prasad)
Member(A).


(M.G. Chaudhari)
Vice-Chairman.

br.

Dated: 22.7.1996.
Dictated in Open Court.


Deputy Registrar (J) ce

O.A.756/96.

To.

1. The Sub Divisional Officer,
Telecommunications, Peddapalli.
2. The Telecom Dist. Manager,
Karimnagar.
3. The Chief General Manager, Telecommunications,
Doorsanchar Bhavan, Hyderabad.
4. One copy to Mr. K. Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr. K. Bhaskar Rao, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm.

1/8/96
I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 22-7-1996

ORDER/JUDGMENT

M.A./R.A/C.A.No.

in

O.A.No. 595/96 756/96

T.A.No. (W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

